

FIR No. 606/2020
PS Paschim Vihar West
State Vs. Krishna Gupta
U/s 379/411 IPC

17.08.2020

Present: Ld. APP for the State

Accused Krishna Gupta alongwith surety Raj Kumar Dass in person.

Ld. Counsel Sh. U.K. Giri for accused

Bail Bond of accused accepted. Accused as well as surety submitted that original FD is not filed on record and only the copy of FD with endorsement of SBI Bank was filed alongwith Bail Bond. Signature of accused as well as surety taken to the effect that there is only copy of FD which is annexed with endorsement of Bank is filed with Bail Bond in this ordersheet itself.

अनुपस्थिति में
रज कुमार दास

Copy of FD which
is filed by surety
with endorsement of
Bank is filed with
Bail Bond.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

FIR No. 487/2020
PS Hari Nagar
State Vs. Vishal
U/s 25/54/59 Arms Act

17.08.2020

This is an application for bail moved on behalf of accused Vishal taken up through Cisco Webex.

Present: Ld. APP for the State

Ld. Counsel Sh. S.K. Sharma for accused / applicant Vishal joined through Cisco Webex.

Arguments heard.

Ld. Counsel for accused submitted that accused has been in JC since 06.08.2020 and recovery has been effected and no purpose would be served by keeping accused in JC.

Per contra, Ld. APP for State submitted that accused has been habitual offender and accused may commit offence in future if admitted to bail. He vehemently opposed the bail application.

Reply of IO perused. As per reply, IO opposed the bail application on the ground that accused is a habitual offender and accused may jump the bail if released on bail.

Submissions heard.

In the case in hand, recovery has been effected, accused is not required for interrogation. In view of the Court, no purpose would be served by keeping the accused in JC. Therefore, accused is admitted to bail on furnishing of Bail Bond in the sum of Rs.15,000/- alongwith one surety in the like amount.

Application disposed off accordingly.

[RAKESH KUMAR/II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

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FIR No. 815/2020
PS Nihal Vihar
State Vs. Jeeta
U/s 33 Delhi Excise Act

17.08.2020

**This is an application for bail moved on behalf of accused
Jeeta received through Ld. CMM Office.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel Sh. Manish Kumar for accused / applicant.

It is submitted by Ld. Counsel that he wish to withdraw the application. Separate statement of Ld. Counsel recorded in this regard on the application itself. In view of the statement, application stands dismissed as withdrawn.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

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e-FIR No. 019701/19

PS Nangloi

17.08.2020

This is an application for release of vehicle bearing registration No. HR79-0169 on superdari.

Present: Ld. APP for the State

Ld. Counsel Sh. Suresh Chander for applicant Prashant.

Reply of superdari filed. As per reply, aforesaid motorcycle is not in the custody of police.

In view of aforesaid, application for superdari stands dismissed.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

Suresh Chander
17/8/20

FIR No. 0483/2020
PS Hari Nagar
State Vs. Ashu @ Hukka
U/s 387/440/506/34 IPC

17.08.2020

This is an application on behalf of applicant / accused Ashu @ Hukka for giving permanent directions to the Tihar Jail for iron fetters and handcuffs and camera during transit to other State and Delhi for proceedings.

Present: Ld. APP for the State
Ld. Counsel Sh. Rakesh Sharma for accused Ashu @ Hukka.
Ld. Counsel submitted that accused has to appear before Gurgaon Court as accused was granted transit remand by concerned Duty MM in Tihar Jail. On inquiry, Ld. Counsel could not state the date on which order regarding transit remand is passed. Ld. Counsel submitted that accused / applicant Ashu has apprehension that he might be killed in fake encounter by the police if not fettered. Therefore, accused be directed to produce before concerned Court in fetters. On inquiry from Court regarding reason for his apprehension regarding killing of accused Ashu, Ld. Counsel submitted that accused has been involved in several cases.

Per contra, Ld. APP vehemently opposed the aforesaid application by submitting that no reasonable ground has been shown by applicant and, therefore, application be dismissed.

Handwritten signature and date:
17/08/2020

Handwritten signature and date:
17/08/2020

Submissions heard.

In the case in hand, no reasonable ground has been shown by the applicant. Apprehension must be reasonable and it cannot be a fanciful apprehension. Involvement of accused in several cases cannot be a ground for fettering accused. As no reasonable cause has been shown on behalf of applicant, therefore, application stands dismissed.

Copy of order be given dasti to Ld. Counsel for applicant.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

**FIR No. 0686/2020
PS Rajouri Garden
State Vs. Abrar**

17.08.2020

**Copy of application for release of e-rickshaw filed on
behalf of applicant Abrar.**


Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. S.S. Malik for applicant
Applicant in person

On inquiry, applicant submitted that e-rickshaw is not registered.

Reply of aforesaid application perused. As per reply, accused was carrying crackers in his e-rickshaw.

As e-rickshaw is not registered, therefore, it cannot be released. Therefore, application for release of e-rickshaw stands dismissed.

Copy of order be given dasti.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

3-19212

FIR No. 259/19
PS Maya Puri
State Vs. Narain Sharma & Ors.
U/s 498A/406/34 IPC

17.08.2020

Fresh chargesheet filed.

Present: Ld. APP for the State
IO ASI Hareti Lal in person

Be put up before concerned Court for 21.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

1A

FIR No. 619/2020

PS Khyala

State Vs. Ajay @ Gourav Lambba & Ors.

U/s 380/34 IPC

17.08.2020

Fresh chargesheet filed before Duty MM-I.

Present: Ld. APP for the State

Accused Ajay @ Gourav Lambba stated to be on bail (but not present today).

Accused Akash @ Mogli and Ravi @ Ronit are stated to be in JC but not produced today.

IO ASI Sunil Kumar in person

Be put up for consideration before concerned Court on

21.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

1A

FIR No. 636/2020
PS Nihal Vihar
State Vs. Net Ram
U/s 302 IPC

17.08.2020

Fresh chargesheet filed.

Present: Ld. APP for the State

Accused is stated to be in JC but not produced today.

IO Inspector Jitender Dagar in person

Be put up before concerned Court for 21.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

16A7

FIR No. 172/2020
PS Nihal Vihar
State Vs. Raja @ Aju
U/s 457/380/411/34 IPC

17.08.2020

Present: Ld. APP for the State
Ld. Counsel Sh. Rahul Verma alongwith surety Ramesh of
accused Raja @ Aju in person.

Ld. Counsel submitted that accused Raja @ Aju was granted
bail on 01.08.2020 subject to furnishing of Bail Bond in the sum of
Rs.10,000/- alongwith one surety in the like amount. Bail Bond was
furnished on 15.08.2020.

Submissions heard. Perusal of case proceedings shows that
concerned Duty MM has directed for verification of Bail Bond for
17.08.2020, however, verification report not received.

IO / SHO is directed to file verification report of surety for

18.08.2020.

Copy of the order be given dasti to the Ld. Counsel for
accused.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

Received
Rahul Verma
18/08/2020

FIR No. 761/2020
PS Nihal Vihar
U/s 308/34 IPC

17.08.2020

Present: Ld. APP for the State

Ld. Counsel Sh. Charanjeet Singh alongwith accused Gurinder Singh and surety Lakhveer Singh.

Ld. Counsel for accused submitted earlier Bail Bond was filed and the surety was Ranjeet Singh, however, surety Ranjeet Singh was not having his RC, therefore, accused wants to withdraw his earlier Bail Bond and wants to file fresh Bonds. Statement of Ld. Counsel for accused recorded on the earlier Bail Bond itself. Earlier Bail Bond filed by accused is dismissed as withdrawn.

Fresh Bail Bond furnished. Surety Lakhveer Singh present in the Court. Bail Bond is directed to be sent for verification for 18.08.2020.

Copy of the order be given dasti to Ld. Counsel, as requested.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

Delhi - 110011

DD No. 6A dated 27.07.2020
PS Rajouri Garden
U/s 184/185/3/181/39/192/146/196 M.V. Act.

17.08.2020

This is a Kalandra vide DD No. 6A dated 27.07.2020 u/s
184/185/3/181/39/192/146/196 M.V. Act.

Present: Ld. APP for the State
Accused Rohit in person
Accused Vijay Tewar who is owner of offending vehicle not
appeared before the Court, however, accused Rohit submitted that
accused Vijay Tewar is in JC.

Let Kalandra be put up before concerned Court of PS Rajouri
Garden for 18.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

FIR No. 0411/2020
PS Maya Puri
State Vs. Ajit
U/s 33/38/58 Delhi Excise Act

17.08.2020

This is an application received from the office of Ld. CMM for release of personal search articles moved on behalf of applicant / accused Ajit.

Present: Ld. APP for the State

Let report be called from IO / SHO concerned for

18.08.2020.

Next date intimated to Ld. Counsel for applicant over telephone.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

FIR No. 817/2020
PS Nihal Vihar
State Vs. Dharmender
U/s 33/38 Delhi Excise Act

17.08.2020

**This is an application for grant of bail moved on behalf of
accused Dharmender received through Ld. CMM Office.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let report be called from IO / SHO for 18.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

FIR No. 574/2020
PS Khyala
State Vs. Vishal @ Karan
U/s 25/54/59 Arms Act

17.08.2020

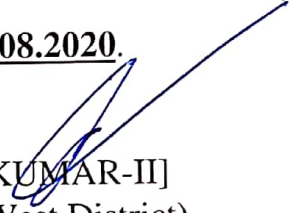
**This is an application for grant of bail moved on behalf of
accused Vishal @ Karan.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Ld. Counsel for applicant.

Report not received.

Let report be called from IO / SHO for 18.08.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

FIR No. 727/2020
PS Khyala
State Vs. Surjeet Singh
U/s 33/38/58 Delhi Excise Act

17.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

Surety is absent

Put up for appearance of surety and further proceedings on

21.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

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FIR No. 183/2020
PS Anand Parbat

17.08.2020

Present: Sh. Arvind Dahiya, Ld. APP for the State

None for surety.

Verification report received.

Put up for appearance of surety on 22.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

①

FIR No. 446/2020
PS Maya Puri
State Vs. Joginder

17.08.2020

This is an application for release of vehicle No. DL1PD-2739 on superdari.

Present: Ld. APP for the State
IO in person

Reply of superdari application filed. As per reply, DL of accused of aforesaid offending vehicle is not verified and IO sought sometime. Considering the submissions, let matter be listed for 24.08.2020. IO is directed to verify the DL of accused and file report on 24.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)

THC/Delhi/17.08.2020

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e- FIR No. 007182/19
PS Hari Nagar,
State Vs. Unknown
U/s 379 IPC

17.08.2020

**This is an application for permission to sell the vehicle
No. DL09SBJ-0216.**

Matter taken up through Cisco Webex.

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. Vaibhav Tiwari joined through Cisco
Webex.

Application perused.

Submissions heard.

Let notice be issued to IO for reply of aforesaid application
for 24.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

done
for
17/8/20
Amr

**e-FIR No. 0429/2020
PS Hari Nagar**

17.08.2020

Present: Ld. APP for the State

Ahlmad Sh. Sunil Dutt from the Court of Ld. MM Ms.
Babita Puniya.

Naib Court of the PS Hari Nagar in person.

Ahlmad Sh. Sunil Dutt has produced case file of proceedings in e-FIR No. 0429/2020 PS Hari Nagar submitting that Ahlmad of the Court of Ld. MM Sh. Rinku Jain has handed over aforesaid case file. On inquiry from Court, he could not reply regarding date on which he was handed over present case file from the Ahlmad of the Court of Ld. MM Sh. Rinku Jain.

Let notice be issued to IO through electronic means or rules framed by Ld. District & Session Judge (West) regarding service of notice, for 24.08.2020. IO is directed to file status of investigation in the present case.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

18/08/20
Muzumdar
R
P/S

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e-FIR No. 10334/2020
PS Khyala
State Vs. Piyush
U/s 379/411 IPC

17.08.2020

**This is an application for calling status report regarding
accused Piyush.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Report of aforesaid application filed under signature of
Deputy Superintendent, Central Jail No. 14. As per report of Deputy
Superintendent, accused Piyush was released on 15.08.2020.

Application disposed off accordingly.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

e-FIR No. 014530/2020
PS Nihal Vihar

17.08.2020

This is an application for release of vehicle No. DL9SAP-8265 received through Court e-mail.

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let report be called from SHO / IO for 19.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

**e-FIR No. 019029/19
PS Paschim Vihar West**

17.08.2020

**This is an application for release of vehicle No. DL8SBX-
2250 received through Court e-mail.**

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let report be called from SHO / IO for 19.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

FIR No. 004987/2020
PS Paschim Vihar West Outer District
State Vs. Unknown

17.08.2020

Matter is taken up through Cisco Webex.

**This is an application for seeking status report regarding
filing of chargesheet in above case.**

Present: Sh. Arvind Dahiya, Ld. APP for the State
Ld. Counsel Sh. Rakesh Kanwar for applicant joined through
Cisco Webex.

Submissions heard.

As per reply of IO, untrace report in the case in hand has
been filed in the Court of Ld. ACMM West, Tis Hazari, Delhi.

Let present application be sent to the Court of Ld. ACMM,
West, Tis Hazari, Delhi for 19.08.2020.

[RAKESH KUMAR-II]
Duty MM-1 (West District)
THC/Delhi/17.08.2020

FIR No. 378/16
PS Anand Parbat

17.08.2020

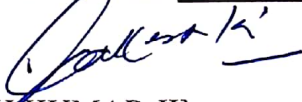
This is an application / report regarding non surrender report of accused Meenu W/o Rahul in case FIR No. 378/16 u/s 363/366/336A/370/34 IPC and Section 6/17 POCSO Act PS Anand Parbat filed under signature of Deputy Superintendent, Central Jail No. 16, Mandoli Jail, Delhi.

Present: Sh. Arvind Dahiya, Ld. APP for the State

Vide aforesaid application, Deputy Superintendent submitted that accused was lodged in Central Jail No. 16, Mandoli since 23.09.2017. He further submitted that accused was released on interim bail for a period of 45 days on 28.05.2020 and she was supposed to surrender herself after the expiry of her interim bail on 11.07.2020 but aforesaid accused has not surrendered till date neither any intimation received in jail whether interim bail of accused was extended.

Application perused.

Proceedings of the case file vide which accused was admitted to interim bail is not available before undersigned. Undersigned is, therefore, unable to state whether interim bail was extended. Moreover, matter pertains to POCSO Act. Therefore, present application / report of Deputy Superintendent, Mandoli Jail No. 16 be put up before concerned POCSO Court for **19.08.2020**.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

FIR No. 0040/19
PS Anand Parbat
State Vs. Santosh Tiwari & Ors.
U/s 323/324/341/506/34 IPC

17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State

Accused persons are stated to be on police bail but not present today.

IO in person

Be put up for consideration on 14.10.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

e-FIR No. 0185/19
PS Janak Puri Metro
State Vs. Harish
U/s 411 IPC

17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State

Accused is not present (without arrest)

Naib Court on behalf of IO SI Arun

Be put up for consideration on **15.09.2020**.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08/2020

**FIR No. 209/19
PS Anand Parbat
State Vs. Ajay
U/s 323/341 IPC**

17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State

IO HC Jai Ram Meena in person

Be put up for consideration on **12.10.2020**.

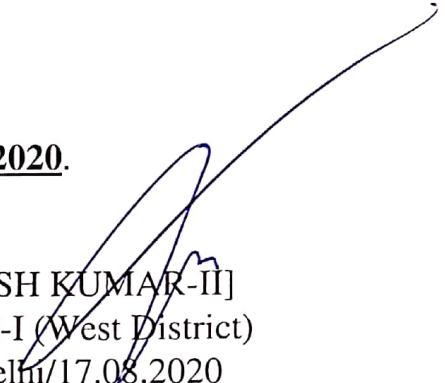
[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

**FIR No. 275/19
PS Anand Parbat
State Vs. Sant Lal Prasad
U/s 323/341/506/34 IPC**

17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State
IO HC Jai Ram Meena in person
Be put up for consideration on **12.10.2020**.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

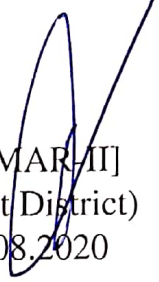
FIR No. 237/19
PS Anand Parbat
State Vs. Sivek Kumar @ Ravi & Ors.
U/s 323/341/34 IPC

17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State
IO HC Jai Ram Meena in person
Be put up for consideration on **12.10.2020**.

[RAKESH KUMAR, II]
Duty MM-I (West District)
THC/Delhi/17.08.2020



**FIR No. 27/18
PS Raja Garden Metro
Cancellation Report
U/s 272/337/34 IPC**

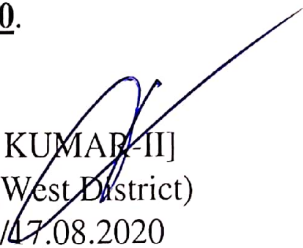
17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State

IO ASI Harpal Singh in person

Be put up for consideration on 23.09.2020.

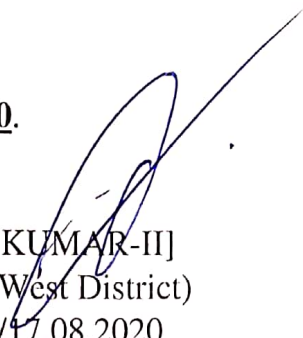

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

FIR No. 0070/2020
PS Anand Parbat
State Vs. Rajnath Yadav
U/s 188 IPC

17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State
IO HC Jai Ram Meena in person
Be put up for consideration on **13.10.2020**.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

FIR No. 102/2020
PS Anand Parbat
State Vs. Vijay Kumar
U/s 188 IPC

17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State
IO HC Jai Ram Meena in person
Be put up for consideration on 13.10.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

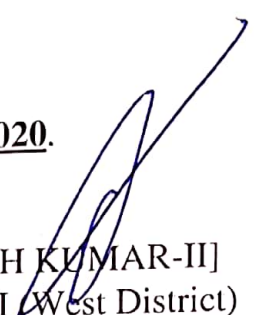
FIR No. 0084/2020
PS Anand Parbat
State Vs. Sanjay Kumar Singh
U/s 188 IPC

17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State
IO HC Jai Ram Meena in person

Be put up for consideration on 13.10.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

e-FIR No. 139/19
PS Raja Garden Metro
State Vs. Tittu
U/s 379 IPC


17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State
IO W/SI Prabha in person

Be put up for consideration on 16.09.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020



e-FIR No. 392/19
PS Raja Garden Metro
State Vs. Prem
U/s 379 IPC

17.08.2020

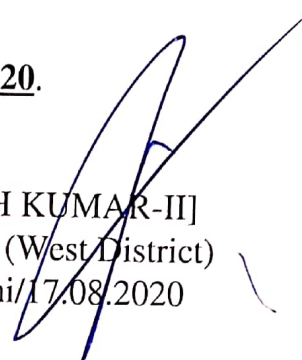
Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State

IO W/SI Prabha in person

Be put up for consideration on **16.09.2020**.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020



e-FIR No. 363/19
PS Raja Garden Metro
State Vs. Imran Khan
U/s 379 IPC

17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State
IO W/SI Prabha in person

Be put up for consideration on 16.09.2020.

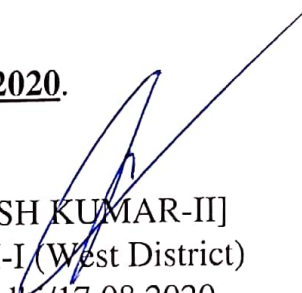
[RAKESH KUMAR/II]
Duty MM-I (West District)
THC/Delhi/17/08.2020

**FIR No. 0144/2020
PS Anand Parbat
State Vs. Kaushal
U/s 325/341/506/504 IPC**

17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State
IO HC Pappu Ram Meena in person
Be put up for consideration on 14.10.2020.


[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

**FIR No. 0230/19
PS Anand Parbat
State Vs. Meera
U/s 33 Delhi Excise Act**

17.08.2020

Fresh chargesheet filed. It be checked and registered.

Present: Ld. APP for the State
IO ASI Naval Kishore in person

Be put up for consideration on 14.10.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

FIR No. 168/2020
PS Rajouri Garden
State Vs. Rahul Kumar Mishra & Ranjeet
U/s 20/25/29 NDPS Act

17.08.2020

This is an application for verification of inventory and drawing sample.

Present: Ld. APP for the State

IO ASI Subhash in person

Accused Ranjeet Kumar in person alongwith Ld. Counsel
Sh. Devender Pandey.

Accused Rahul Kumar is absent

IO submitted that in the case in hand, accused Rahul Kumar and Ranjeet Kumar were found in possession of gaanja and verification of inventory and sample is required to be taken.

Submissions heard.

As accused Rahul Kumar is absent, therefore, matter be listed for 20.08.2020.

Copy of the order be given dasti to the IO.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

Subhash
Asst. Subhash
As Rajouri Garden
Delhi

**FIR No. 814/2020
PS Nihal Vihar
State Vs. Irfan Ali
U/s 379/411/34 IPC**

17.08.2020

**This is an application for release of vehicle on superdari
bearing registration No. UP14GT-3442.**

Present: Ld. APP for the State

Applicant Irfan in person. He submitted that he is not the owner of vehicle. He further submitted that registered owner is Imran.

Submissions heard.

As applicant is not the owner of seized vehicle, therefore, owner of vehicle is directed to appear in Court on 20.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

CC No. 3809/18
PS Paschim Vihar
Manoj Kumar Vs. Hans Raj Gangwal

17.08.2020

Present: None.

Put up for further proceedings on 20.08.2020.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020

FIR No. 293/2020
PS Nangloi
State Vs. Sumit @ Naveen

17.08.2020

Present: Ld. APP for the State

None for surety.

Put up for further proceedings on 20.08.2020.

[RAKESH KUMAR-II]
Duty MM-1 (West District)
THC/Delhi/17.08.2020

FIR No. 432/2020
PS Hari Nagar
State Vs. Shammi Ahmed
U/s 25/54/59 Arms Act

17.08.2020

This is an application received from the office of Ld. CMM for bail moved on behalf of applicant / accused Shammi Ahmed.

Present: Ld. APP for the State

Let report be called from IO / SHO concerned for 20.08.2020.

Next date intimated to Ld. Counsel for applicant over telephone.

[RAKESH KUMAR-II]
Duty MM-I (West District)
THC/Delhi/17.08.2020